

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.101 of 2012

Dated: 2nd August, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Punjab Bio-Mass Pvt. Ltd.

... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant (s) :
Counsel for the Respondent(s):

Mr. Ayush Agrawal
Mr. S. Vallinayagam for
Mr. Buddy A. Ranganadhan for
R.1
Mr. Anand K. Ganesan for R.3

ORDER

It is submitted that Mr. Buddy A. Ranganadhan, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.1 and seeks some time to file the reply and Mr. Anand K. Ganesan, the learned counsel appearing for Respondent No.3 seeks

some time to file the reply. Accordingly, they are directed to file the same on or before 29.08.2012 after serving copy on the other side.

Post the matter on **14.09.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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